THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) The construction of High Court buildings and residential quarters for the Judges are the primary responsibility of State and U.T governments. Therefore, no centralized information is maintained in such matters.

(b) The central government has been operating a scheme for infrastructure development of judiciary, including construction of court buildings and residential quarters for the judges, since 19S3-94. Under this scheme, 50% of the cost of the construction of court buildings and judges quarters are borne by the Central Government. From the year 1993-94 upto 31st March 2004, a sum of Rs. 631.39 crore has been released to states and U.Ts. as central share. The States are expected to contribute a matching amount as their share.

## Ban on election advertisements

- $\dagger$  669. SHRI UDAY PRATAP SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether Government are contemplating to enact any law to impose a ban on the election related advertisements; and
  - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) No, Sir.

(b) Does not arise.

## Legal aid scheme for poor tribals

- 670. SHRI T.R. ZELIANG: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether the legal aid scheme for poor tribal people has been implemented in Nagaland;
  - (b) if so, the details thereof and if not, the reasons therefor;

<sup>†</sup> Original notice of the question was received in Hindi.

- (c) the details of the achievements made by Government in this regard, during the last three years; and
- (d) the effective measures being taken or proposed to be taken by Government to create awareness among the people to avail themselves of the free legal aid scheme?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) Yes, Sir.

(b) In terms of Section 12 of the Legal Services Authorities Act, 1987, a member of Scheduled Tribe who has to file or defend a case is entitled to legal services under the said Act. These legal services are provided by Taluk Legal Services Committees, District Legal Services Authorities, State Legal Services Authorities, High Court Legal Services Committees, and Supreme Court Legal Services Committee. In order to avail the legal services, the person concerned has to approach the concerned Committees/Authorities to which his case pertains to and the concerned Authority provides him with the legal services on being satisfied that the person has a *prima facie* case to prosecute or to defend.

(c) Financial Year	No. of Tribal persons to whom legal aid provided in Nagaland
2001-2002	216
2002-2003	138
2003-2004	75

(d) Efforts are being made by the Nagaland State Legal Services Authority to create awareness among the people to provide free aid schemes by conducting Legal Literacy Camps/Publicity Campaign.

## Reservation for economically backward

- †671. SHRI DATTAMEGHE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether Government had constituted a Commission for determining criteria for reservation to the economically backward classes among the Castes notcovered under reservation;

<sup>†</sup> Original notice of the question was received in Hindi.